IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.39/252/ND/2018

In the matter of:

HIM Herbs & Fruits Processing (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Himanshu Harbola, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

• -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that the Respondent ROC has been duly served on 08.1.2018 with an advance copy of the Appeal/petition along with annexure.

Pursuant to the service of notice, Ld. Co. Prosecutor is present and seeks some time to file reply to the Appeal. Taking into consideration the said representation, 4 weeks time is granted to the ROC to file its reply. The petitioner is also directed to serve a copy of this Appeal/petition along with annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the petitioner prior to its striking off and a copy of the same shall also be given to the Learned Counsel appearing for the Income tax Department, Ms. Lakshmi Gurung, who is appearing before this Tribunal within a period of one week. Income tax Department to respond on or before the next date of hearing.

Post the matter on 21.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018